

**Form - A**

**Application for approval of Reserve Bank of India for appointment / re-appointment of Managing Director/ Whole-Time Directors (MD /WTD)**

(Refer circular DOR.GOV.REC.25/12.10.000/2021-22 dated June 25, 2021)

Name of UCB: \_\_\_\_\_

Address:

\_\_\_\_\_  
\_\_\_\_\_

Date: \_\_\_\_\_

Address of concerned office of Reserve Bank

Madam/Dear Sir,

**Section 35B(1)(b) read with Section 56 of the Banking Regulation Act, 1949**

We hereby apply for the approval of the Reserve Bank in terms of Section 35B(1)(b) read with Section 56 of the Banking Regulation Act, 1949 to the following appointment / re-appointment\* and give below the relevant particulars. We shall be glad to furnish any further information that you may deem necessary in this connection.

Yours faithfully,

\_\_\_\_\_

(Signature)

\_\_\_\_\_

(Designation)

\*Strike out the word that is not applicable.

**Particulars to be attached with Form - A**

Sr No	Particulars	Information Disclosed
(1)	A certified copy of the resolution (also mentioning the date thereof) of the Board of Directors, authorising the appointment / re-appointment should be furnished along with the application. If the resolution is in vernacular, a certified copy thereof as translated into English may preferably be supplied.	
(2)	Full name of the person to be appointed / re-appointed:	
(3)	His present designation:	
(4)	His-	
	(a) Age:	
	(b) Academic qualifications:	
	(c) Banking and/or other professional experience stating the name/s of the institution/s, the position/s held therein and the approximate period of such experience:	
(5)	Terms of appointment/ re-appointment:	
	(a) Whether the appointment/ re-appointment will be under a contract or agreement: (If so, a copy of the draft contract or agreement should be furnished, together with a copy of existing contract or agreement, if any)	

	(b) Period of appointment/ re-appointment fixed:	
	(c) Details of remuneration:	
(6)	(a) State whether the UCB complies with the provisions of Section 10(1)(b)(i) and (ii) and Section 10(1)(c) of the Banking Regulation Act, 1949 (as applicable to UCBs) in respect of the person proposed to be appointed/ re-appointed:	
	(b) State whether the person to be appointed as the Managing Director/ Whole-Time Director (MD/WTD) is subject to any of the disqualifications mentioned in Section 10B(4) (as applicable to UCBs) read with Section 5(ne) of the Banking Regulation Act, 1949 (as applicable to UCBs):	
(7)	Any additional facts, which the UCB may like to state in support of the application or otherwise:	

For \_\_\_\_\_

(Name of the UCB)

\_\_\_\_\_

(Signature)

\_\_\_\_\_

(Designation)